

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **FRIENDS AUTO (INDIA) LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FRIENDS AUTO (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	22/07/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Delhi) under The Companies Act-1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300DL1997PLC088642
5.	Address of the registered office and principal office (if any) of corporate debtor	B-222, L.R.COMMERCIAL COMPLEX, BADAR PUR, NEW DELHI-110044
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 06.08.2019 Date of Receipt of Order: 10.09.2019
7.	Estimated date of closure of insolvency resolution process	02.02.2020 (180 days from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajneesh Kumar Aggarwal IBBI/IPA-001/IP-P00886/2017-2018/11483
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-60, 3rd Floor, C-block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi -110058 Email: ca@arkadvisors.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS FOR SENDING CLAIMS:- ARK Resolution Professional Pvt. Ltd. C-60, 3rd Floor, C-block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi -110058 Email: cirp.friends@gmail.com
11.	Last date for submission of claims	24.09.2019 (Copy of NCLT order dated 06.08.2019, received by IRP on 10.09.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA



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14.	<p>(a) Relevant Forms and {FORMS;-Claim by</p> <p>Form B: Operational Creditor except workmen & employees. Form C: Financial Creditors Form CA: Financial Creditors in a class Form D: Workmen or Employee Form E: Authorised Representative of workmen or employee Form F: Creditors (other than financial creditors & Operational Creditors)</p> <p>(b) Details of authorized representatives are available at:</p>	<p>The Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in</p> <p>Physical Address: ARK Resolution Professional Pvt. Ltd. C-60, 3rd Floor, C-block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi -110058</p> <p>NA</p>
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Notice is hereby given that the National Company Law Tribunal (New Delhi) C-III has ordered the commencement of a corporate insolvency resolution process of the FRIENDS AUTO (INDIA) LIMITED on 06.08.2019 (Copy of order dated 06.08.2019 received on 10.09.2019)

The creditors of FRIENDS AUTO (INDIA) LIMITED, are hereby called upon to submit their claims with proof on or before 24th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All Other Creditors, Operational Creditors, Workmen & Employee may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

[Signature]
Name: Rajneesh Kumar Aggarwal
Registration No.: IBBI/IPA-001/IP-P00886/2017-2018/11483
Interim Resolution Professional
FRIENDS AUTO (INDIA) LIMITED

Date : 10.09.2019
Place: New Delhi

